

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17568/2017

(Arising out of impugned final judgment and order dated 23-03-2017 in LA No. 114/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

LUCKNOW DEVELOPMENT AUTHORITY & ANR.

Petitioner(s)

VERSUS

RAMESH CHAND GUPTA (DECEASED) THROUGH LRS & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.55412/2017-EXEMPTION FROM FILING O.T.)

Date : 24-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. M.C. Dhingra, AOR
Mr. Piyush Kant Roy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with C.A. Nos. 5183-5184 of 2017.

(NEELAM GULATI)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER